

Serial No. of Order	Date of Order	Order with Signature
3	6.7.93	<p>This case be listed for hearing on 13.7.93 as the first case on the Board, with an asterisk mark. Stay order to continue till then.</p> <p style="text-align: right;"><i>[Signature]</i> Vice-Chairman</p> <p style="text-align: right;"><i>[Signature]</i> Member (A)</p>
4	13.7.93	<p>There is no time for the day. Call on 12.8.93 for final hearing. This case be listed as 1st case on the Board. Stay order to continue.</p> <p style="text-align: right;"><i>[Signature]</i> Vice-Chairman</p> <p style="text-align: right;"><i>[Signature]</i> Member (A)</p>
5	12.8.93	<p>We have heard Mr. K.P. Mishra, learned counsel for the petitioner and Mr. Ashok Mishra, learned Standing Counsel. Judgment is pronounced and dictated in the open court vide separate sheets attached to the record. The case is accordingly disposed of. No costs.</p> <p style="text-align: right;"><i>[Signature]</i> VICE-CHAIRMAN</p> <p style="text-align: right;"><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>
6	4.10.93	<p style="text-align: center;"><u>M.A. 592/93</u></p> <p>Mr. Ashok Mishra prays for extension of time by one month to implement the judgment. Judgment be implemented by 20.11.93. Thus rise application is accordingly disposed.</p> <p style="text-align: right;"><i>[Signature]</i> Vice-Chairman</p> <p style="text-align: right;"><i>[Signature]</i> Member (A)</p>